## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.117/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2017

NAME OF THE PARTIES: Mr. Sunil Dubey

V/s.

M/s. Brand Connect Communication (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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5. M	'. S. Vollardwa afw .P. VERMA	Aarter R.3	almalway v Tverma

## **ORDER**

T.C.P. NO. 01/397, 398/NCLT/MB/2015 & T.C.P. NO. 117/397, 398/NCLT/MB/2014.

- 1. Ld. Representatives of both the sides are present.
- 2. As per the statements of Ld. Counsel of both the sides, pleadings are not yet complete and they want to file Reply / Rejoinders,
- 3. From the side of Yes Bank, Ld. Representative has objected the impleadment of Yes Bank in C.P. No.01/2015. This legal issue shall be heard on the next date of hearing.

## NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH T.C.P. NO. 01/397, 398/NCLT/MB/2015 & T.C.P. NO. 117/397, 398/NCLT/MB/2014.

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3. As per the consent of both the sides, matter is adjourned to **16<sup>th</sup> March**, **2017.** Communicated to both the sides.

Sd/-

Dated: 15th February, 2017

M.K. Shrawat Member (Judicial)